

(e) the names of the items export of which is more affected; and

(f) the steps being taken to increase our export to EEC countries during the year 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) India's exports to EEC since 1982-83 have been as under :-

(Rs. Crores)

1982-83	1983-84	1983	1984
(April-September)			
1475.10	1702.40	756.30	954.24

(b) No, Sir.

(c) Does not arise.

(d) and (e). Indian exports to EEC largely comprise of textiles, tea tobacco, spices, foodstuff, leather and leather products, precious and semi-precious stones, handicrafts and engineering items. Exports of most of these items have gone up.

(f) Efforts to increase Indian exports to the EEC countries are continuing by trade promotion measures such as exhibitions, trade fairs, exchange of delegations/missions conferences, information exchanges and other similar marketing efforts.

**Instalments or Dearness Allowance to Central Government Employees**

2766. SHRI M. MAHALINGAM : Will the Minister of FINANCE be pleased to state :

(a) whether two instalments of dearness allowance have fallen due to the Central Government employees;

(b) if so, the dates on which the instalments have fallen due;

(c) whether Supreme Court has delivered a judgement recently in regard to payment of instalments of dearness allowance to Central Government employees;

(d) if so, the details thereof; and

(e) the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Consequent upon the increase of 8 points in the average Index Level to 576 at the end of Dec., 1984, only one instalment of Dearness Allowance has become due for consideration w.e.f. 1-1-1985.

(c) to (e). On a writ petition filed by the All India Railwaymen's Federation and other three Major Federations/Associations and two individuals, the Supreme Court issued the following interim order :

"The instalments of Dearness Allowance which have fallen due will be paid before the end of February, 1985 W.P. to be listed in due course."

The Government issued orders on 5-1-85 sanctioning the payment of arrears upto 31-8-1984, accruing on account of additional Dearness Allowance and Ad-hoc Dearness Allowance w.e.f. 1-1-1984, 1-2-1984, 1-4-84 and 1-6-1984. Sanction was also issued on 19th January, 1985, for payment of two instalments of Additional Dearness Allowance and Ad-hoc Dearness Allowance w.e.f. 1-8-1984 and 1-11-1984.

**Restoration of Committed Value of Pension**

2767. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) the stage at which the Writ Petition filed in the Supreme Court for the restoration of commuted value of pension after 10 years to the retired Central Government servants stand at present;

(b) whether Government filed a caveat to this; and

(c) whether in view of the recommendations made by the Petitions Committees of the House and the miserable plight in which these pensioners are placed due to high cost of living, Government propose to consider afresh their prayer and restore the commuted value just as many other State Governments have done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE) : (SHRI JANARDHANA POOJARY) : (a) The Writ Petition has been heard by the Supreme

Court and Government are awaiting their judgement.

(b) Yes, Sir.

(c) As the matter has already reached an advanced stage of consideration before the Supreme Court, further action will be taken in the light of the direction and the judgement given by the Supreme Court.

#### Setting up of Regional Rural Banks in Orissa

2768. SHRI ANANTA PRASAD SETHI : Will the Minister of FINANCE be pleased to state :

(a) the number of Regional Rural Banks set up by the Central Government in Orissa on consultation with the National Bank for Agriculture and Rural Development;

(b) whether Government have also issued necessary instructions in this regard;

(c) if so, the details regarding location of their headquarters and area of operation; and

(d) the details indicating the average gap between receipt of contribution from the States and setting up of the banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). 9 Regional Rural Banks have been set up in the State of Orissa by the Central Government under the Regional Rural Banks Act 1976. These nine Regional Rural Banks provide coverage to all the 13 districts of the State. Necessary notifications were issued by Government at the time of setting up of the Regional Rural Banks.

(c) The details regarding the locations of the headquarters and area of operations of Regional Rural Banks in Orissa are set out below :

Name of the Regional Rural Bank	Name of Head Quarters	Name of Districts Covered
1. Puri Gramya Bank	Pipli	Puri
2. Bolangir Anchalik Gramya Bank	Bolangir	Bolangir Samphalpur Sundergarh
3. Cuttack Gramya Bank	Cuttack	Cuttack
4. Koraput Panchbati Gramya Bank	Jaypore	Koraput
5. Kalahandi Anchlika Gramya Bank	Bhawanipatna	Kalahandi Phulbani
6. Baitarni Gramya Bank	Baripada	Mayurbhanj Keonjhar
7. Balasore Gramya Bank	Balasore	Balasore
8. Rushikulya Gramya Bank	Behrampur	Ganjam
9. Dhenkandal Gramya Bank	Dhenkanal	Dhenkanal

(d) The existing reporting system does not yield information regarding the date of receipt of the share capital from the State Government. Normally the share capital contribution is received by the Regional Rural Banks from the concerned State Government as also from other share holders, namely Central Government and the concerned sponsor banks soon after the establishment of the Regional Rural Bank.

#### *Translating*

#### Payment of Income tax and Excise Duty by Companies engaged in Manufacture of Pan Tobacco

2769. SHRI PIYUS TIRAKY: Will the Minister of FINANCE be pleased to state :

(a) whether many companies engaged in the manufacture of pan tobacco (used in betels) are committing large scale bungling in the payment of Income Tax and Excise Duty;